

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3223
ANSWERED ON:31.08.2012
SALE OF TRIBAL LAND
Reddy Shri K. Jayasurya Prakash

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has taken note of sale of tribal land to corporates even after the implementation of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act. 2006.
- (b) if so, the details of such cases reported during each of the last three years and the current year, State-wise; and
- (c) the steps taken by the Government to restore the land to the tribals ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a): Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 recognizes rights over forest land which are inheritable but inalienable. No case of sale of forest land over which rights have been recognized under this Act has come to the notice of Ministry of Tribal Affairs.

(b) & (c): In view of the reply to part(a) above, these questions do not arise.